

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAAN SAROVAR PROPERTIES DEVELOPMENT PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	Maan Sarovar Properties Development Private Limited
2.	Date of incorporation of Corporate Debtor	04-02-1992
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. of Corporate Debtor	U45201TN1992PTC022124
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Regd.Office: No.33/2, Gangai Street, Kalashethra Colony, Besant Nagar Extension, Besant Nagar, Chennai - 600090
6.	Insolvency commencement date in respect of Corporate Debtor	01-07-2022 (Order received on 05-07-2022)
7.	Estimated date of closure of Insolvency Resolution Process	28-12-2022 (being the 180 th day from insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	J. KARTHIGA IBBI/IPA-001/IP-P00752/2017-2018/11284
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Sri Nivas, New No.1, Old No.1052, 41st Street, Korattur, Chennai -600080 karthigasri@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Sri Nivas, New No.1, Old No.1052, 41st Street, Korattur, Chennai -600080 E mail: cirp.maansarovar@gmail.com
11.	Last date for submission of claims	19-07-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Forms can be downloaded from: https://www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of MAAN SAROVAR PROPERTIES DEVELOPMENT PRIVATE LIMITED vide their order dated 01-07-2022 in IBA/706/2020.

The creditors of MAAN SAROVAR PROPERTIES DEVELOPMENT PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 19-07-2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claim shall attract penalties.

Date: 06-07-2022
Place: Chennai

/Sd/
J Karthiga
Interim Resolution Professional
IBBI Reg. No. IBBI/IPA-001/IP-P00752/2017-2018/11284